

Central Administrative Tribunal  
Principal Bench, New Delhi

O.A.No.2724/2004

Friday, this the 19<sup>th</sup> day of November 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)

Shri Tarsem Lal  
S/o late Shri Gurdass Ram  
R/o 42-C, DDA Flats  
Gulabi Bagh, Delhi-7  
Working as : Deputy Secretary  
Union Public Service Commission  
Dholpur House, Shahjahan Road  
New Delhi-1

..Applicant

(By Advocate: Shri R.V.Sinha)

Versus

1. Union of India  
Ministry of Personnel, Public Grievances & Pensions  
Department of Personnel & Training  
North Block, New Delhi-1  
(Through : The Secretary)
2. The Establishment Officer  
Department of Personnel & Training  
Ministry of Personnel, Public Grievances & Pensions  
North Block, New Delhi-1
3. Shri S. K. Lohani, Director  
Department of Personnel & Training  
Ministry of Personnel, Public Grievances & Pensions  
North Block, New Delhi
4. Shri B.K. Dutta, Desk Officer  
Department of Personnel & Training  
Ministry of Personnel, Public Grievances & Pensions  
North Block, New Delhi-01

..Respondents

ORDER (ORAL)

Justice V. S. Aggarwal

The applicant is presently working as Deputy Secretary in Union Public Service Commission. His precise grievance is that his name has not been considered for being included to the post of Director while his juniors have been considered and so promoted. It is alleged that this is

*V. S. Aggarwal*

(2)

being done in piecemeal but the claim of the applicant in any case is being ignored.

2. In this regard, the applicant has submitted the representations, copies of which are at Annexures A-5 & A-6. We are being informed that the same have not been decided.
3. Keeping in view the totality of facts and the circumstances, it would be unnecessary to issue a notice to show cause because the rights of the respondents are not likely to be affected.
4. It is directed that the claim of the applicant should be considered and an appropriate speaking order passed by respondent No.1 preferably within a period of four months of the receipt of a copy of the present order and communicate to the applicant.
5. At the oral request of the learned counsel, it is directed that if any supplementary is filed within one week from today, the same shall also be considered.
6. OA is disposed of.

Deputy  
(S. K. Naik )

Member (A)

/sunil/

V. S. Aggarwal

(V. S. Aggarwal )  
Chairman